



**Government of Jammu and Kashmir**  
**Revenue Department**  
**Civil Secretariat, Jammu/Srinagar.**

**NOTIFICATION**

Srinagar, the 5<sup>th</sup> June, 2018

**SRO 256** .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 437 of 2014 dated 21<sup>st</sup> of October, 2014, the Government hereby direct the exclusion of Patwar Halqa Narwa (alongwith its revenue villages) from Tehsil Kakpora (New) HQ at Kakpora Niabat Kakpora (existing) and its inclusion in Niabat and Tehsil Pulwama (existing).

**By order of the Government of Jammu and Kashmir.**

Sd/-

(Shahid Anayatullah)IAS

Commissioner/Secretary to Government,

Revenue Department

Dated: **05** -06-2018

No. Rev/S/472/2017

Copy to the:-

01. Financial Commissioner, Revenue, J&K, Srinagar.
02. Divisional Commissioner, Kashmir.
03. Commissioner Survey and Land Records, J&K for further necessary action as per rules and norms.
04. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (W.7.S.C).
05. Deputy Commissioner, Pulwama.
06. OSD to the Hon'ble Minister for Revenue.
07. Special Assistant to Hon'ble MoS for Revenue.
08. Private Secretary to the Commissioner/Secretary to Government, Revenue Department.
09. I/c Website for hoisting the said Notification on official website.
10. Notification file / Stock file.

(Ghulam Rasool)KAS

Deputy Secretary to Government,  
Revenue Department